

Meeting 1: In-Person Discussion on Draft Guidelines for Examination of Computer Related Inventions (CRIs), 2025

Date: May 09, 2025

Venue: IPO, Mumbai

Chairperson: Prof (Dr.) Unnat P. Pandit (CGPDTM)

Participants:

a) Offline

S.No.	Name	IN/PA and Office Details
1.	Shri Shaikh Mohammed Harun G. Masodi	IN/PA-3474 (MSP IP Protectors)
2.	Shri Rakesh Kumar	IN/PA-2513 (R.K Dewan S Co)
3.	Shri Praveer Singh	IN/PA-2206 (KSS Partners)
4.	Shri Vineed Nair	IN/PA-2198 (Nair IP LLP)
5.	Smt Twinkle Pandya	IN/PA-3363
6.	Smt Anubhuti	IN/PA-3273 (Lexorbis)
7.	Shri P. Dileep Kumar	IN/PA-1364 (Law Firm of Naren Thappeta)
8.	Shri Deepak Mehra	IN/PA-413 (Vidurneeti)
9.	Smt Vibha M. Sharma	-
10.	Shri Bhushan Walunj	IN/PA-5555 (R.K Dewan S Co)
11.	Shri Narayan Abhishek	IN/PA-5339 (R.K Dewan S Co)
12.	Shri Navin Kumar	IN/PA-2589 (DE Penning S DE Penning)
13.	Shri Riten Muni	IN/PA-2416 (Krishna S Saurastri Associates LLP)

IP Officials present Offline:

S.No.	Name	Designation/Office
1.	Prof (Dr.) Unnat P. Pandit	Controller General of Patents, Designs and Trade Marks
2.	Shri Yogesh V. Bajaj	Deputy Controller of Patents and Designs
3.	Shri Santosh Gupta	Assistant Controller of Patents and Designs
4.	Shri Siddharth Chavan	Examiner of Patents and Designs
5.	Shri Anuyog Chauhan	Examiner of Patents and Designs
6.	Shri Narender Singh Yadav	Examiner of Patents and Designs
7.	Shri Divek Jangir	Examiner of Patents and Designs

c) IP Officials present Online:

S.No.	Name	Designation
1.	Shri Vishal Shukla	Assistant Controller of Patents and Designs
2.	Shri Rahul Gahlan	Assistant Controller of Patents and Designs

3.	Shri Chandan Kumar Jha	Assistant Controller of Patents and Designs
4.	Shri Hitender Dalal	Examiner of Patents and Designs
5.	Shri Kishan Kumar Singh	Examiner of Patents and Designs
6.	Shri Prashant Kumar Dixit	Examiner of Patents and Designs
7.	Shri Chetan Mann	Examiner of Patents and Designs
8.	Shri Diwakar Shukla	Examiner of Patents and Designs
9.	Shri Shubham Kumar	Examiner of Patents and Designs
10.	Smt Smriti	Examiner of Patents and Designs
11.	Shri Udit Pathak	Examiner of Patents and Designs
12.	Shri Vivek Kumar	Examiner of Patents and Designs
13.	Shri Mayank Sikarwal	Examiner of Patents and Designs
14.	Shri Vivek Kumar Giri	Examiner of Patents and Designs
15.	Shri Ashish Ratnawat	Examiner of Patents and Designs
16.	Shri Ambuj Verma	Examiner of Patents and Designs
17.	Shri Tejpratap Singh	Examiner of Patents and Designs
18.	Shri Dheeraj Kumar Daksh	Examiner of Patents and Designs
19.	Shri Nihal Kumar	Examiner of Patents and Designs
20.	Shri Shubhank Srivastava	Examiner of Patents and Designs
21.	Smt Sushila Kumari	Examiner of Patents and Designs
22.	Shri Tej Prakash Mittal	Examiner of Patents and Designs
23.	Smt Minal Mohar	Examiner of Patents and Designs
24.	Shri Aditya Gedam	Examiner of Patents and Designs
25.	Shri Vishal Raj	Examiner of Patents and Designs
26.	Shri Amit Singh	Examiner of Patents and Designs
27.	Shri Abhishekh	Examiner of Patents and Designs
28.	Shri Aashish Kumar Kapil	Examiner of Patents and Designs
29.	Shri Varun Khokher	Examiner of Patents and Designs
30.	Smt Neha Shihra	Examiner of Patents and Designs
31.	Shri Shikhar Singh	Examiner of Patents and Designs
32.	Shri Prem T S	Examiner of Patents and Designs
33.	Shri Hari Balaji K S	Examiner of Patents and Designs
34.	Smt Divya Lakshmi P	Examiner of Patents and Designs
35.	Shri Boddu Chaitanya Kumar	Examiner of Patents and Designs
36.	Shri Subash V	Examiner of Patents and Designs
37.	Shri Shashank Shekhar	Examiner of Patents and Designs
38.	Shri Gyan Vishal	Examiner of Patents and Designs
39.	Shri Ankit Kumar	Examiner of Patents and Designs
40.	Shri Prince Kumar Mittal	Examiner of Patents and Designs
41.	Shri Abhishek Kumar	Examiner of Patents and Designs

1. Welcome and introduction:

- Prof (Dr.) Unnat P. Pandit (CGPDTM) opened the session with a brief discussion on the patentability of AI-generated/assisted inventions and invited inputs from stakeholders.
- He emphasized that the objective of the meeting was to discuss the existing draft CRI (Computer-Related Inventions) guidelines and gather suggestions and improvements.
- Prof (Dr.) Unnat P. Pandit (CGPDTM) then directed Shri Santosh Gupta to provide a brief background on the evolution of CRI guidelines.

2. Presentation by Shri Santosh Gupta:

- Provided a historical overview of the developments in CRI guidelines, focusing on Indian and foreign jurisprudence, and the impact of technical advancements.
- Explained that the current guidelines place emphasis on Sufficiency of Disclosure (SOD) for disruptive technologies and would aid in refining the examination process.
- Noted that 43 comments were received from stakeholders regarding the CRI guidelines.

3. Stakeholder comments and official responses:

S.No.	Stakeholder	Comments	Response
1.	Shri Deepak Mehra	<ul style="list-style-type: none"> - Upload stakeholder submissions publicly - Clarify examples and algorithm definition - Confusion between "algorithm" and "computer program" as per Section 3(k) - Suggested use of fact patterns and technical advancement as criteria - Indicated the need to cite "orbiter dicta" in case law references 	Prof (Dr.) Unnat P. Pandit (CGPDTM): <ul style="list-style-type: none"> - Agreed to upload written submissions. - Examples to be added in annexures with periodic updates. - Clarifications to be added on mathematical methods, business methods, and algorithms.

2.	Shri Shaikh Mohammed Harun G. Masodi	<ul style="list-style-type: none"> - Absence of procedural steps under Section 3(k) - Lack of reasoning in FER objections - Suggested commenting on individual features of claims - Asked about retrospective applicability of CRI guidelines 	<p>Prof (Dr.) Unnat P. Pandit (CGPDTM):</p> <ul style="list-style-type: none"> - Suggested studying procedural steps in foreign jurisdictions. - CRI guidelines apply to pending applications and no retrospective implementation.
3.	Shri Bhushan Walunj	<ul style="list-style-type: none"> - Requested moving Example 3 to non-patentable section - Suggested including application numbers in examples - Sought detailed analysis of examples 	<p>Shri Vishal Shukla:</p> <ul style="list-style-type: none"> - Noted Example 3 would be re-looked. - Consensus reached on other suggestions.
4.	Shri Praveer Singh	<ul style="list-style-type: none"> - SOD should be flexible for AI - Clear distinction in SOD for AI inventions - No bias between system and method claims - Include both in examples - Allow undertakings on AI contribution - Suggest provision for minor inventors in Form 1 	<p>Shri Santosh Gupta:</p> <ul style="list-style-type: none"> - Emphasized that disclosure requirement depends on the core invention and core of the invention must be disclosed fully and particularly in line with the provisions of section 10 of the Patents Act, 1970. <p>Prof (Dr.) Unnat P. Pandit (CGPDTM):</p> <ul style="list-style-type: none"> - Stated dependent claims must have proper specification disclosure. - Agreed to include more examples in annexures.
5.	Shri P. Dileep Kumar	<ul style="list-style-type: none"> - Sought clarification on the term "directed as database" 	<p>Prof (Dr.) Unnat P. Pandit (CGPDTM):</p> <ul style="list-style-type: none"> - Agreed to include inherent and exclusive elements. <p>Shri Santosh Gupta:</p>

			- Clarified if invention improves database efficiency, the preamble of claim should reflect that improvement.
6.	Shri Vineed Nair	<ul style="list-style-type: none"> - Suggested specific criteria to judge CRI claims - Proposed a federal circuit model for regular consultations - Advocated for standard technical definitions 	<p>Prof (Dr.) Unnat P. Pandit (CGPDTM):</p> <ul style="list-style-type: none"> - Noted that applicants should choose whether to define terms in the specification or submit them separately with references during written submission stage, subject to allowability u/s 59.

4. Conclusion

- Prof (Dr.) Unnat P. Pandit (CGPDTM) concluded the session by posing a critical question: “What are the challenges related to AI-assisted inventions, and how should they be addressed in the guidelines?”
- The meeting ended with a call for continued collaboration and feedback for enhancing the CRI framework in light of AI developments.